HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY ,THE THIRD DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

TAKEN UP WRIT PETITION (PIL) NO: 11 OF 2023

Between:

Sri Chintakunta Anil Kumar, aged 68 years, Social Worker, Resident of Mahabubnagar

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Prohibition and Excise Department, Secretariat, Hyderabad.
2. The Commissioner, Prohibition and Excise Department, Government of Telangana, Hyderabad.
3. The Deputy Commissioner, Prohibition and Excise, Mahabubnagar
4. The Assistant Commissioner, Prohibition and Excise, Mahabubnagar.
5. The Sub-Inspector of Police, Prohibition and Excise Police Station, Mahabubnagar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in compliance with the orders of My Lord the Hon'ble Chief Justice dated 12/06/2023 and for the reasons stated in the letter dated 13/04/2023 sent by the petitioner along with news item which was published in "Eenadu" Telugu daily news paper dt. 13/04/2023 with the caption "KATESINA KALTHI KALLU" revealed that three individuals lost their lives due to adulterated Toddy and the condition of another person was critical and cases were registered. 42 people who consumed adulterated Toddy in Mahabubnagar District fell ill and three out of them by name Mr.Ashanna, Mr.Vishnu Prakash and Ms.Renuka died and the condition of one more female person was critical and admitted in the Government General Hospital. The Minister concerned visited the victims while they were undergoing treatment in the Hospital and stated that the doctors opined the cause of death was not due to adulterated Toddy and the samples were sent to the lab for test and appropriate action would be taken against the concerned officials and the owners of the Toddy shop, if it is found that adulteration took place, by registering

cases. Meanwhile, there are allegations that the family members were told that they would not get welfare schemes like Rythu Bheema (farmers insurance) if any cases were registered. On the other hand, it is reported that the management of the Toddy shop entered into an agreement with some of the sick people, who were hospitalized, by offering money. Hence, this Hon'ble Court may be pleased to issue an appropriate Writ order or orders more particularly one in the nature of Writ of Mandamus to call for remarks and records from the Respondents herein relating to the death of Mr.Ashanna, Mr.Vishnu Prakash and Ms.Renuka and to initiate action on the erring officials, the owners of the Toddy Shopkeepers and to control the consumption of the adulterated Toddy in Mahabubnagar District and save the lives of people in the interest of justice

Counsel for the Petitioner: LETTER

Counsel for the Respondents: GP FOR PROHIBITION EXCISE

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

TAKEN UP WRIT PETITION (PIL) No.11 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

This letter petition is taken-up.

2. The learned Government Pleader for Prohibition and Excise appearing on behalf of respondent No.3 has already filed counter.

3. The grievance as projected in the letter petition dated 13.04.2023 was that because of consuming adulterated toddy, certain persons fell sick and three persons namely Mr.Ashanna, Mr.Vishnu Prakash and Ms.Renuka died. This Court, upon taking cognizance of the said letter, registered it as Public Interest Litigation and directed the Government to file response.

4. Learned Government Pleader for Prohibition and Excise, by taking this Court to the Forensic Science Laboratories reports/opinions which are filed along with the counter, urged that the said reports, in relation to the aforesaid three persons, make it clear that no poisonous substance was found in them.

5. We have perused the reports filed at page Nos.31 and 33 of the counter.

6. In view of the aforesaid reports, no case is made out for any further action.

7. Accordingly, this Public Interest Litigation is disposed of. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K.AMMAJI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

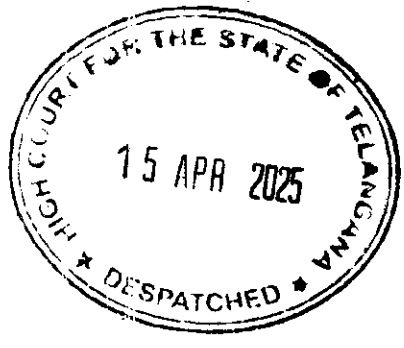
1. The Principal Secretary, Prohibition and Excise Department, Secretariat, Hyderabad.
2. The Commissioner, Prohibition and Excise Department, Government of Telangana, Hyderabad.
3. The Deputy Commissioner, Prohibition and Excise, Mahabubnagar
4. The Assistant Commissioner, Prohibition and Excise, Mahabubnagar.
5. The Sub-Inspector of Police, Prohibition and Excise Police Station, Mahabubnagar.
6. Sri Chintakunta Anil Kumar, Social Worker, Resident of Mahabubnagar
7. Two CCs to GP FOR PROHIBITION EXCISE ,High Court for the State of Telangana. [OUT]
8. Two CD Copies

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HIGH COURT

DATED:03/02/2025



ORDER

TAKEN UP WP(PIL).No.11 of 2023

DISPOSING OF THE TAKEN UP WP(PIL) WITHOUT COSTS

(12) PA
26/3/25